

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CRIMINAL) D NO. 13706 OF 2024
IN
SPECIAL LEAVE PETITION (CRIMINAL) NO. 6338 OF 2019

ANIL SETHI

PETITIONER(S)

VERSUS

CANARA BANK AND ANOTHER

RESPONDENT(S)

O R D E R

1. Delay condoned.
2. The Interim Application for exemption from filing the original documents, having regard to the prayer, is dismissed.
3. Notwithstanding the above, we have perused the record and have also taken note of the grounds for review of the Order dated 14.02.2024 in Special Leave Petition (Criminal) No. 6338 of 2019.
4. The grounds in the Review Petition are without merit and do not warrant reconsideration of the Order under review. Therefore, the Review Petition stands dismissed.

..... J.
(M.M. SUNDRESH)

..... J.
(S.V.N. BHATTI)

New Delhi,
30th April, 2025

ITEM NO.1007

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CRIMINAL) Diary No(s). 13706/2024

IN SLP(CrI) No.6338/2019

ANIL SETHI

Petitioner(s)

VERSUS

CANARA BANK & ANR.

Respondent(s)

IA No. 74988/2024 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
VAKALATNAMA/OTHER DOCUMENT

IA No. 74985/2024 - CONDONATION OF DELAY IN FILING REVIEW PETITION

Date : 30-04-2025 This matter was circulated today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE S.V.N. BHATTI

By Circulation

UPON perusing papers the Court made the following

O R D E R

Delay condoned.

The Review Petition is dismissed in terms of the
signed order.

Pending application(s), if any, shall stand
disposed of.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(ANU BHALLA)
COURT MASTER (NSH)

[SIGNED ORDER IS PLACED ON THE FILE]